IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

CP 342/98 OA 2047/96

New Delhi this the 29th day of April, 1999.

Hon ble Shri S.R. Adige, Vice Chairman (A)

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

In the matter of

M.M.S.Parmar S/O Late Sh.Gurbachan Singh R/O 9,Guru Tegh Bahadur Nagar, Jallandhar-144003

..Applicant

(By Advocate Shri S.K.Gupta)

Versus

Shri D.P.Tripathi, Secretary, Railway Board, Rafi Marg, Rail Bhawan, New Delhi.

... Respondent

(By Advocate Sh.Madhok proxy counsel for Shri R.L.Dhawan)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

We note that in pursuant to the impugned order dated 27.8.97 in OA 2047/96, Respondents have issued order dated 19.3.99(Annexure R-2).

If applicant is aggrieved for the same, it is open to him to challenge the same separately in accordance with law, if so advised. C.P. 342/98 is dismissed and notice issued to the respondent is discharged.

(Smt.Lakshmi Swaminathan)
Member (J)

(S. R. Adige) Vice Chairman(A)